

(c) The names of major manufacturers of Ammonium Nitrate are as under:-

- (i) M/s. Deepak Fertilizers and Chemical Ltd.
- (ii) M/s. Smartchem Technologies Ltd.
- (iii) M/s. Gujarat Narmada Fertilizers Corporation.
- (iv) M/s. Rastriya Chemicals and Fertilizers Ltd.
- (v) M/s. Nangal Fertilizers.
- (vi) M/s. Perinitrates.

(d) and (e) The Ammonium Nitrate Rules, 2012 provides for regulation in respect of manufacture, conversion, import, export, stevedoring, transport and possession for sale or use of Ammonium Nitrate. Under the aforesaid rules Ammonium Nitrate shall not be manufactured at a place other than the one indicated in the licence and no person shall deliver or dispatch any Ammonium Nitrate to anyone other than the holder of a licence. The District authorities while granting No Objection Certificate under these rules, verify the antecedents of the applicant, lawful possession of site, genuineness of the purposes, interest of the public and any other matter as deemed necessary and carry out necessary verification. Manufacturer of Ammonium Nitrate has to maintain records in the forms specified to ensure accountability, identification and traceability of Ammonium Nitrate and he has to mandatorily place a safety and security management plan in place with the security aspect duly vetted by the police authorities. Powers to search and seizure of premises and transport facilities to prevent unauthorised and illegal use are also laid down in the Ammonium Nitrate Rules, 2012.

Misuse of matrimonial sites

2544. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has received many complaints regarding misuse of matrimonial websites by many persons creating fake profiles;
- (b) if so, the State/UT-wise details of all such incidents reported in last two years and the current year;

(c) the measures taken by Government to check such activities; and

(d) whether Government proposes to issue any directives to the companies owning the matrimonial sites to start verifying the credentials of the persons registered on their sites?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No, Sir.

(b) Does not arise.

(c) and (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime, including cyber crimes, and also for prosecuting the accused criminals through the law enforcement machinery within their jurisdiction. The Government of India is, however, deeply concerned about crime, including the cyber crimes, and therefore, has been advising the State Governments from time to time to give more focused attention to improve the administration of criminal justice system and take such measures as are necessary for the prevention of crime.

Communal Violence Bill

2545. SHRI PANKAJ BORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Civil Rights Activists have stated the Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill as unacceptable;

(b) whether it is also a fact that the present draft legislation is not only weak but dangerous too;

(c) whether it is also a fact that Government has not included the provision made by civil society such as sexual crimes like rapes, forced pregnancy and sterilization in the Bill;

(d) whether Government will take necessary steps to recognize the comprehensive rights of victims and survivors; and

(e) if so, the details how Government proposes to give final shape to the Bill?